

3

O.A. No. 561/10

ORDER DATED 28th SEPT., 2010

Z. Bibi Applicant
Vrs.
Union of India & Others Respondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER(A)

Heard Sri P.K. Kar, Ld. Counsel for the applicant and Sri S.K. Ojha, Ld. Standing Counsel appearing on notice for the Railways on whom a copy of this O.A. has already been served and perused the materials placed on record.

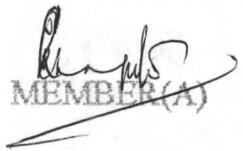
2. Sri Kar, Ld. Counsel for the applicant submits that the husband of the applicant died on 08.02.2010 and he was in receipt of Pension vide P.P.O. No.07020094002/13538/136 as revealed from Annexure-A/1 dated 25.06.2010. But unfortunately the applicant does not have a copy of the P.P.O. referred to above. However, she has made an application to the DRM(P) Khurda Road (Respondent No.2) which is still un disposed of. Since it is a question of release of family pension, in the aforesaid premises, without any waste of time, at this stage it would be proper that the case of the applicant is remitted to the Senior Divisional Personnel Officer (Respondent No.1) and the DRM(P) Khurda Road (Respondent No.2) for consideration of the representation of the applicant for sanction of family pension w.e.f. the death of the husband. as per the existing pension rules of the Railways, within a reasonable time frame and convey the decision to the applicant. Ordered accordingly. The Senior Divisional Personnel Officer (Respondent No.1) and the DRM(P) Khurda Road (Respondent No.2) are directed to take a decision and communicate

4

the same to the applicant within a period of three months from the date of receipt of copy of this order.

3. With the above observation and direction without going into the merit of the case this Original Application is disposed of at the stage of admission itself.

4. Send copies of this order to the Respondents (together with the copy of this O.A) and also copy of this order may be supplied to the Ld. Counsel appearing for the parties.


MEMBER (A)